Written Answers to		[27 July, 2017]	Unstarred Questions 217
1	2	3	4
15.	Bengluru	1013	1013
16.	Gandhinagar	3629	3629
17.	Raipur	2970	2970
18.	Ranchi	2548	2548
19.	Chennai	899	899
20.	Dharamshala	2720	2720
	Total	118443	118443

SC/ST members in UGC

1359. SHRI NARESH GUJRAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the total number of members in the University Grants Commission (UGC); and
  - (b) the number of SC/ST members therein?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY): (a) and (b) Section 5(1) of the University Grants Commission (UGC) Act, 1956 provides that Commission shall consist of a Chairman, a Vice-Chairman and ten other members as appointed by the Central Government. The members of the UGC are appointed by the Central Government as per the provisions contained in Section 5(3)(a)(b)(c) and Section 6(1) of UGC Act, 1956. At present, there are eight members in the UGC. List of members of the UGC is available at <a href="http://www.ugc.ac.in/paqe/Commission-Members.aspx">http://www.ugc.ac.in/paqe/Commission-Members.aspx</a>. The UGC Act, 1956 does not prescribe social category-wise appointment of members.

## Delayed construction activity under RMSA

1360. DR. R. LAKSHMANAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware that due to cost difference in civil works a number of construction activities for school building are non-starter in many States including Tamil Nadu under the Rashtriya Madhyamik Shiksha Abhiyan (RMSA);

- (b) whether Government is also aware that due to the cost difference the sanction made during the previous years from 2011-12 to 2013-14 is still pending; and
  - (c) the steps taken by Government to resolve this problem?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) As per information provided by the States/UTs on the Project Monitoring System of Rashtriya Madhyamik Shiksha Abhiyan (RMSA), out of the 12066 new secondary schools approved till 2016-17, construction of only 1830 schools has not been started. In respect of Tamil Nadu, out of the 1115 new schools approved till 2016-17, construction of only 2 schools has not been started by the State so far.

- (b) From 2011-12 to 2013-14, 4037 new secondary schools were approved under RMSA, out of which construction of only 507 schools has not been started by the States/UTs so far.
- (c) Under RMSA, the civil works for all 36 States/UTs including Tamil Nadu were approved on normative cost till 2011-12. Thereafter, w.e.f. 2013-14, civil works for all States/UTs are approved on State Schedule of Rates (SSoR) or Central Public Works Department (CPWD) rates, whichever is lower.

## Mandatory safety norms in schools

1361. SHRI ANUBHAV MOHANTY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the mandatory safety norms that the schools need to follow in order to safeguard the students;
- (b) the number of fatal accidents reported within the premises of schools due to negligence of school management in Delhi during the period starting from April, 2015 to January, 2017;
- (c) whether the Ministry would consider cancel the permission of schools in such cases: and
- (d) what other measures would the Ministry suggest in such cases in order to safeguard the children from meeting such accidents?